

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI**

T.C.P. NO.341/ I & BP/NCLT/MB/MAH/2017

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL**

**MUMBAI BENCH, MUMBAI**

**COMPANY PETITION (STAMP) NO. 740 OF 2016**

**T.C.P. NO.341/ I & BP/NCLT/MB/MAH/2017**

**M/S. Pee Kay Scaffolding & Shuttering Ltd.**

**Versus**

**M/s. KSS Petron Pvt. Ltd. Formerly known as Petron Civil Engineering  
Pvt. Ltd., and Kazstory Service Infrastructure India Pvt. Ltd.**

**APPLICATION FOR WITHDRAWAL OF THE COMPANY PETITION.**

(Section 9 of the Insolvency and Bankruptcy Code 2016 and Rule 6 of the  
Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules,2016).

**CORAM:**

**SHRI M.K. SHRAWAT  
MEMBER (JUDICIAL)**

**M/S. Pee Kay Scaffolding & Shuttering Ltd. )  
A Company registered under the Companies Act 1956 )  
Having their registered office at SCO-4, Village Dhakoli, )  
Tehsil Dera Bassi, Dist: Patiala, Punjab through )  
Mr. Mukesh Kumar, Manager. ) ...Petitioner**

**Versus**

**M/s. KSS Petron Pvt. Ltd. )  
Formerly known as Petron Civil Engineering Pvt. Ltd., )  
and Kazstory Service Infrastructure India Pvt. Ltd. , )  
a Company registered under the Companies Act 1956, )  
having their registered office at Swastik Chambers, )  
6<sup>th</sup> Floor, Sion -Trombay Road, Chembur, Mumbai, )  
Maharashtra. )... Respondent.**

**PRESENT ON BEHALF OF THE PARTIES**

**FOR THE PETITIONER**

**Advocate Mr.A.S.Tripathi for the Petitioner.**

*ms*

**ORDER**

Heard and Pronounced on 02<sup>nd</sup> May, 2017.

1. This Petition is represented by Mr. A.S. Tripathi for Petitioner.
2. This Petition<sup>is</sup> is transferred from the Hon'ble High Court, which was filed under the provisions of Section 433(f) of the Companies Act.
3. Today a Preacipe is filed duly signed by the authorized signatory of the Petitioner Company wherein it is stated that the dispute has already been settled out of Court.
4. The relevant para of the withdrawal is reproduced below for ready reference:-

*" I state that the above numbered petition has been filed by the Petitioner against the Respondent above named, thereby claiming winding up of the Respondent Company on account of Respondent Company being unable to pay debts due to the Petitioner to the tune of Rs.2,62,32,699/-. I state that the above numbered petition has not been served upon the Respondent company till date. I state that after filing of the above numbered petition and upon company having approached the authorized personnel and Board of Directors of the Respondent company, the subject matter in issue between the Petitioner and Respondent Company has been settled out of Court. It is therefore, prayed that the Petitioner may kindly be permitted to withdraw the above numbered petition as not pressed for."*

5. The Learned Counsel has also placed a Noting on the Order Sheet that on behalf of the Petitioner, this Petition is hereby withdrawn.
6. The permission of the withdrawal of the Petition is granted.
7. The matter stands disposed of as withdrawn<sup>also</sup> as not pressed,<sup>ms</sup> consigned to the Records.<sup>^</sup>

Dated: 2<sup>nd</sup> May, 2017.

Sd/-  
**M.K. Shrawat**  
Member (Judicial)